

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No. 06 of 2021 (SZ)

IN THE MATTER OF:

Tribunal on its own motion – Suo Motu

Based on The News item in the Hindu Newspaper Edition Dated: 21.02.2020,

“Vilinjambakkam Lake Shrunk due to Encroachment” ...Applicant(s)

Versus

The Principal Secretary,

Govt. of Tamil Nadu and Others

...Respondent(s)

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Through
Dr. D. Shanmuganathan
Standing Counsel of Tamil Nadu
National Green Tribunal,
Southern Zone
Date: 07.02.2024

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI
Original Application No. 06 of 2021 (SZ)**

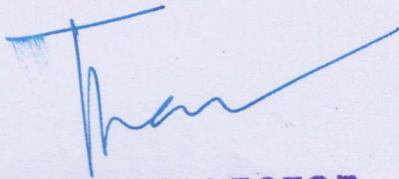
IN THE MATTER OF

Tribunal on its own motion-SUO MOTU
Based on The News Item In the Hindu
Newspaper Edition Dated:21.12.2020,
"Vilinjambakkam Lake shrunk due to
Encroachment.

...Applicant(s)

Versus

1. The Principal Secretary to Government,
Public Works Department,
Govt. Secretariat, Fort St.George.
Chennai, Tamil Nadu 600009.
2. The Secretary to Govt. of Tamil Nadu,
Department of Environment & Forests,
Govt. Secretariat, Fort St.George.
Chennai, Tamil Nadu - 600009.
3. The Additional Chief Secretary to Govt. of Tamil Nadu,
Revenue and Disaster Management Department,
Govt. Secretariat, Fort St.George.
Chennai, Tamil Nadu - 600009.
4. The Chairman,
Tamil Nadu Pollution Control Board,
No.76, Anna Salai, Guindy,
Chennai, Tamil Nadu 600032.
5. The District Collector,
Thiruvallur District,
First Floor, Collectorate,
Thiruvallur 602001.
6. The Corporation Commissioner,
Avadi Municipal Corporation Office,
391, New Military Rd. ThirumalaiRajapuram,
NHB Mig V Block, Avadi, Tamil Nadu - 600071. ...Respondents.


**DISTRICT COLLECTOR
TIRUVALLUR**

STATUS REPORT FILED BY THE DISTRICT COLLECTOR
TIRUVALLUR

I, Dr.T.Prabhu Shankar, I.A.S, S/o. Thiru.Thangaraj Gunalan, aged about 40 years, residing at District Collector's Camp Office at Master Plan Complex in Tiruvallur Town, Taluk and District and presently holding the post of the District Collector, Tiruvallur do hereby solemnly affirm and sincerely state as follows:

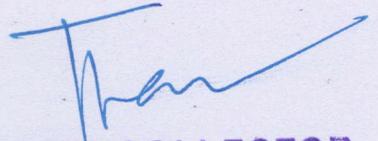
1. I am the 5th Respondent herein and as such I am well acquainted with the facts and circumstances of the case from the records available with this office.

2. The Hon'ble National Green Tribunal in its orders dated 06.12.2023 had directed as follows.

"1. The status report of the District Collector (Respondent No.5) is filed which is not very satisfactory, as there seems to be no progress in the eviction procedure of encroachments.

2. In October 2023, the District Collector has sought for three months' time to complete the eviction work. But in the status report filed in December 2023, again two months time is sought for by the District Collector for completing the eviction procedure. Unless some action in progress is shown before the date of next hearing, we will be constrained to pass orders which may not be tenable to the Government."

3. It is submitted that, in order to comply with the order of Hon'ble National Green Tribunal dated:06.12.2023 made in O.A.No.06/2021, necessary instructions had been given to the officials of Revenue & PWD for removal of encroachments in Viliinjyambakkam and other lake in Avadi Taluk.


DISTRICT COLLECTOR
TIRUVALLUR

4. It is also submitted that already Vilinjiyambakkam and Ambathur lake (Avadi jurisdiction) have been surveyed and encroachments were enumerated by the Revenue Department and the list of encroachments were communicated through form I & II as per the Tamil Nadu Protection of Tanks and Eviction of Encroachment Act 2007. Subsequently, Form III notices have been issued to 293 encroachers in Vilinjiyambakkam Lake. Similarly, for Ambathur Tank, 666 encroachers were enumerated and Form I and II list has been sent to PWD by Revenue Department and form III notice yet to be issued by WRD, Kosasthalaiyaru Basin Division.

5. At the outset, in order to comply with the order of Hon'ble National Green Tribunal dated:06.12.2023 made in O.A.No.06/2021, about 17 encroachments used for commercial purposes viz shops, retail stores, under constructed shops etc. were evicted by the concerned PWD and Revenue Officials on 09.12.2023 and 10.12.2023. As a result of this, 0.13.0 Ares of water course Government land being used for commercial purposes is retrieved back and became free from encroachment.

6. In the meantime, Thiru.Murugesan & 22 others residents of Bharadhidasan Nagar, Vilinjiambakkam Village, Avadi have filed Writ Petition in W.P.No.36193/2023 impleading Registrar General, Hon'ble NGT (SZ), Chennai as the 1st respondent and 5 others as respondents before Hon'ble High Court of Madras with the prayer to call for the records pertaining to the proceedings on the file of NGT (SZ) in O.A.No.06/2021 dt:12.05.2023 and quash the same and restrain the respondents from taking coercive action with respect to Survey No.81, 82, 84 and 92 of Vilinjiambakkam Village, Avadi Municipality.

7. In this regard, the Hon'ble Madras High Court in their Orders, dt:02.01.2024 in W.P.No.36193/2023 have observed and ordered as follows:

"8. It appears that the petitioners were not heard by the NGT. The petitioners can make an application before the NGT and put-forth their case, as contended by them, of the land being assigned to them,


DISTRICT COLLECTOR
TIRUVALLUR

construction permission being granted; and taxes being paid. It is for the NGT to consider the case put-forth by the petitioners.

9. State authorities to issue notice under Form III to the petitioners and that unless notice under Form III is issued, demolition would not take place, petitioners have ample time to move the NGT to make an application.

10. The petitioners may make an application before the NGT to put-forth their case. In that event, all contentions raised in the present writ petition are kept open.”

8. In pursuant to the orders, dt:02.01.2024 of the Hon'ble Madras High Court in W.P.No.36193/2023, field survey and enumeration work were made by the officials on 06.01.2024. Based on this, a list of 350 encroachers were enumerated and subsequently form I & form II particulars under the provisions of Tamil Nadu Protection of Tanks and Eviction of Encroachment Act 2007 had been communicated to concerned Water Resource Department (WRD). Accordingly fresh Form III notices have been issued by WRD officials to all 350 encroachers on 12.01.2024 as per the above directions of the Hon'ble High Court. Further the Tribunal has been requested to grant 2 months of time to evict the encroachments.

9. In the meantime, Thiru.Durai and 19 others have also filed Writ Petition in W.P.No.2199/2024 before the Hon'ble Madras High Court with a prayer to issue a Writ of Certiorari or any other appropriate writ order or direction to call for the records pertaining to the proceeding on the file of National Green Tribunal (Southern Zone Chennai) in O.A.No.06 of 2021 dated:12.05.2023 and quash the same.

10. The Hon'ble National Green Tribunal in its orders dated 23.01.2024 had observed and ordered as follows.

“4. We make it clear that such exercise cannot be done by this Tribunal as this is beyond our domain. If any of these applicants have received


DISTRICT COLLECTOR
TIRUVALLUR

A/6

the eviction notice from the appropriate authorities, it is open for them to challenge in the manner known to law.

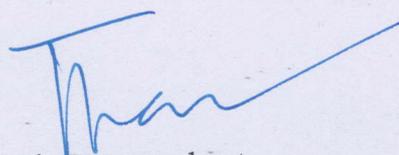
5. However, the learned counsel who represented the applicants in I.A. Nos. 3, 4 and 5 of 2024(SZ) seeks short accommodation for furnishing further documents in support of their case.

*6. Post the matter on **08.02.2024.**"*

11. It is submitted that the District Administration is taking serious effective measures to evict the encroachments in the water bodies and complete the eviction process in Vilinjiyambakkam lake and other lake abiding all the legal procedures of eviction of encroachment section 6(1) of the Tamil Nadu Protection of Tanks and Eviction of Encroachment Act, 2007. Till date, 17 commercial encroachments with an extent of 0.17.0 Ares were evicted in pursuant to the orders, dated:06.12.2023 of the Hon'ble NGT in O.A.No.06/2021. The hindrance involved in the eviction of remaining residential encroachments is due to the litigations filed against this by the concerned parties.

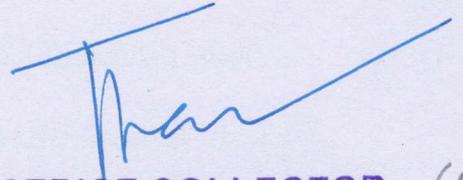
12. It is submitted that, I request to grant 3 months of time to evict the encroachments.

Therefore, I pray that the Hon'ble National Green Tribunal, Southern Zone, Chennai may be pleased to accept my action taken report and may be pleased to grant 3 month time to complete the eviction work and pass orders as this Hon'ble National Green Tribunal may deem fit and proper in the circumstances of the case and thus render justice.


5th Respondent
District Collector,
Tiruvallur
DISTRICT COLLECTOR
TIRUVALLUR

VERIFICATION

I, Dr.T.Prabhu Shankar, I.A.S, S/o. Thiru.Thangaraj Gunalan, aged about 40 years, working as District Collector, Tiruvallur, do verify that the submissions in Paragraphs 1 to 12 are true and correct to the best of my knowledge as per records and I verify the same at Chennai on this 06th day of February, 2024.



**DISTRICT COLLECTOR
TIRUVALLUR**

6/6

DISTRICT COLLECTOR
TIRUVALLUR

ABSTRACT 7

S.NO	STREET	TOTAL NO OF ENCROACHERS
1	KARUNANIDHI 1ST STREET	106
2	KARUNANIDHI 2ND STREET	19
3	KARUMARIYAMMAN KOVIL STREET	3
4	KALANGAL STREET	30
5	BAJANAI KOVIL STREET	70
6	KANNIYAMMAN KOVIL STREET	37
7	BHAVANI KOVIL STREET	88
TOTAL		353



கிராம நிர்வாக அலுவலர்
24, விளிஞ்சியம்பாக்கம்,
26, பாலேரிப்பட்டு கிராமம்,
ஆவடி வட்டம்.

**Tahsildar
Avadi**

From
District Collector,
Tiruvallur District
Tiruvallur.

To
1. Executive Engineer,
Public Works Department (WRD),
Kosasthalaiyar Basin Division,
Tiruvallur.

2. Tahsildar, Avadi.

Rc.No.15216/2021/N1, Dated:03.01.2024.

Sir,

- Sub: National Green Tribunal (South Zone)**
O.A.No.06/2021 – suo motto case based on News Item in Hindu News, dt:21.12.2020 “Vilinjambakkam Lake shrunk due to encroachment” – Order issued on 12.05.2023 & 18.08.2023 – directions given to District Collector, Tiruvallur to evict encroachments and to file status report – Thiru.Murugesan filed W.P.361913/2023 before Hon’ble Madras High Court to quash NGT Order dt:12.05.2023 – Forwarded for necessary action - Reg.
- Ref:**
1. Order, dt:12.05.2023 & 18.08.2023 of the National Green Tribunal (South Zone) in O.A.No.06/2021 (suo-motto Case)
 2. Tahsildar, Avadi letter Rc.No.523/2023/B2, Dt:30.11.2023.
 3. Your Office letter, dated:01.12.2023.
 4. Writ Petition No.36193/2023 filed by Thiru.Murugesan S/o. Raghav Naicker & 22 others before the Hon’ble Madras High Court, Chennai.
 5. Letter from the State Government Pleader dated:02.01.2024.

I invite attention to the Order, dt:12.05.2023 of the Hon’ble National Green Tribunal (South Zone) in O.A.No.06/2021 (suo-motto Case) in the reference 1st cited, wherein directions have been given to the District Collector, Tiruvallur “to evict the encroachments in Vilinjambakkam Lake & other lakes and also to restore the lakes in the manner known to law”.

In pursuant to the above Orders including other subsequent order issued by the Hon’ble NGT till date, several necessary steps have been taken by the District Administration towards eviction of encroachments in Vilinjambakkam Lake & other lakes.

Now in the reference 4th cited, Thiru.Murugesan S/o. Raghav P.icker & 22 others residing in Bharadhidasan Nagar, Vilinjiyambakkam Village, Avadi, Chennai-71 have filed Writ Petition in W.P.No.36193/2023 impleading The Registrar General, NGT & 5 others as respondents before Hon'ble Madras High Court, Chennai with a prayer "to quash the proceedings on the file of NGT (SZ) in O.A.No.06/2021 dt:12.05.2023 and further restrain the respondents from taking coercive action with respect to S.Nos.81, 82, 84 & 92 of Vilinjiyambakkam Village, Avadi Municipality."

In the reference 5th cited, the State Government Pleader has stated that when the Case came hearing on 02.01.2024 the Hon'ble Court has observed that no notice was issued by the officials post the order of the NGT in 2023. As such the Hon'ble Divisional Bench has directed the officials "to issue a fresh notice (Form 3) within 2 weeks and until the issuance of a fresh form 3 notice, no action / eviction must be initiated by the officials. The officials are advised not to take any coercive action."

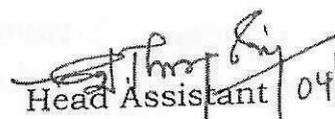
In the above circumstances, the officials concerned are hereby instructed to take the action mentioned hereunder and send the action taken report to this office atonce.

- a) Executive Engineer, Public Works Department (WRD), Kosasthalaiyar Basin Division, Tiruvallur is directed to take necessary action in order to comply with the above directions of the Hon'ble Divisional Bench given on 02.01.2024. **"The above directions shall be strictly adhered to without any lapses."**
- b) Tahsildar, Avadi is directed to submit a detailed report regarding the details of total no. of encroachments in Bharadhidasan Nagar, Vilinjiyambakkam Village, Avadi Taluk, whether any assignment patta issued by Government. Also the date-wise particulars of survey conducted, Form-I & Form-II issued should also be furnished in the report.

Encl:As above.

Yours sincerely
Sd/-A.Rajkumar
For District Collector,
Tiruvallur.

//Forwarded//By Order//


Head Assistant | 04/01/2024
N Section


04/01/2024

அனுப்புநர்
தி.எஸ்.விஜயகுமார்,
வட்டாட்சியர்,
ஆவடி.

பெறுநர் 10
உதவி பொறியாளர், (WRD),
அடையாறு பாசன பிரிவு,
புனித தாமஸ் மெளன்ட் சாலை,
சென்னை -16.

ந.க.எண்.523/2023/ஆ2, நாள் : .01.2024

அய்யா/அம்மையர்,

பொருள்: தேசிய பசுமை தீர்ப்பாய வழக்கு - Original Application No.06/2021 மற்றும் மாண்பமை உயர்நீதிமன்ற வழக்கு எண்.36193/2023 - திருவள்ளூர் மாவட்டம் - விளிஞ்சியம்பாக்கம் கிராமம் - நகர புல எண்கள்.135, 192ஏ, 135, 9/1, 94, 95, 17, 1, 3, 5, 7/1 மற்றும் 6 - விளிஞ்சியம்பாக்கம் ஏரியில் குடியிருக்கும் ஆக்கரமணதாரர்களின் விவரங்களை படிவம் 1 மற்றும் 2 -ல் பூர்த்தி செய்து அறிக்கை அனுப்புதல் - தொடர்பாக.

- பார்வை:
1. தேசிய பசுமை தீர்ப்பாய வழக்கு எண்.06/2021.
 2. மாண்பமை சென்னை உயர்நீதிமன்ற நீதிப்பேராணை எண்.36193/2023.
 3. விளிஞ்சியம்பாக்கம் நகர நில அளவர் அறிக்கை நாள்:06.01.2024.
 4. மாவட்ட ஆட்சியர், திருவள்ளூர் அவர்களின் கடித ந.க.எண்.15216/2021/என்-1, நாள்:09.01.2024.

பார்வை 4-ல் காணும் கடிதத்தில் திருவள்ளூர் மாவட்டம், ஆவடி வட்டம், ஆவடி மாநகராட்சிக்குட்பட்ட நீர்வளத்துறையின் பராமரிப்பில் உள்ள விளிஞ்சியம்பாக்கம் ஏரியின் எல்லைகளை நிர்ணயம் செய்து ஆக்கிரமிப்பாளர்களின் விவரங்களை விவரம் கண்டறிந்து படிவம் 1 மற்றும் படிவம் 2 பூர்த்தி செய்து அறிக்கை சமர்ப்பிக்க கோரப்பட்டதன் பேரில் திருவள்ளூர் மாவட்டம், ஆவடி வட்டம், விளிஞ்சியம்பாக்கம் கிராமம், நகர புல எண்கள்.135, 192ஏ, 135, 9/1, 94, 95, 17, 1, 3, 5, 7/1 மற்றும் 6, விளிஞ்சியம்பாக்கம் ஏரி உள்வாய் வகைபாட்டில் குடியிருக்கும் ஆக்கரமணதாரர்களின் விவரங்கள் தொடர்பாக படிவம் 1 மற்றும் 2ஐ பூர்த்தி செய்து இத்துடன் இணைத்து அனுப்பப்படுகிறது என்பதை தெரிவித்துக்கொள்கிறேன்.

இணைப்பு:மேற்படி

Read
S. HARILAKSHMAN
11/1/24
WRD
Adyar Irrigation Section
628 1000345

தங்கள் உண்மையுள்ள,

(அ/உ) வட்டாட்சியர்,
ஆவடி.

082
11/1/2024



**CERTIFICATE
EXTRACT FROM THE TOWN SURVEY LAND REGISTER**

District : Tiruvallur Taluk : Avadi Town : Avadi Ward : 024 Viliinjampakkam (Ward G)

S.No	Block Code and Name Of Locality	Number		O.Sur No and Letter	Municipal Door No.	Govt,Mitta, Zamindari,Inam	Dry,Wet, Unassessed, Promboke, House-site	Source Of Irrigation and Class	If Double Crop,Rate of Composition	Class and Sort of soil	Taram	Rate per Acre/Hectare		Extent By Town Survey			Assesment		Municipal Register	Adangal (UDS Details)	How the holding is utilised	Remarks
		Sur.	Sub Field Div.									Rs.	Paise	Hectare	Ares	Sq. Meter	Municipal	Govt.				
1	Block : 0025--	135	0	81 PT -	-	சர்க்கார்	புறம் போக்கு	-	-	0-	-	0.00		0	45	5.0	-	1.25	-	ஏரிஉள்வாய்	-	- TR DT: 06-12-2017

Certified that the above is a true extract from the Town Survey Land Register maintained in the Taluk.

மின் கையொப்பம் / Digital Signature : 06-12-2017

பெயர் / Name : Vijayalakshmi V

பதவி / Designation : Tahsildar

இடம் / Place : ஆவடி வட்டம் / Avadi, திருவள்ளூர் மாவட்டம் / Tiruvallur

குறிப்பு / Remarks :	
	1. மேற்கண்ட தகவல் / சான்றிதழ் நகல் விவரங்கள் மின் பதிவேட்டிலிருந்து பெறப்பட்டவை. இவற்றை தாங்கள் https://eservices.tn.gov.in என்ற இணைய தளத்தில் URB/01/12/001/007/0025/135/0 என்ற குறிப்பு எண்ணை உள்ளீடு செய்து உறுதி செய்துகொள்ளவும். The above information / certificate details are generated from Digital records. This can be verified at the eServices portal https://eservices.tn.gov.in by giving the reference number URB/01/12/001/007/0025/135/0
	2. இத் தகவல்கள் 07-02-2024 அன்று 06:53:59 PM நேரத்தில் அச்சடிக்கப்பட்டது. The certificate was printed on 07-02-2024 at 06:53:59 PM
	3. கைப்பேசி கேமராவின் 2D barcode படிப்பான் மூலம் படித்து 3G/GPRS வழி இணையதளத்தில் சரிபார்க்கவும். Scan with 2D Barcode reader of mobile phone camera and check on website using 3G/GPRS



**CERTIFICATE
EXTRACT FROM THE TOWN SURVEY LAND REGISTER**

District : Tiruvallur

Taluk : Avadi

Town : Avadi

Ward : 024 Viliinjampakkam (Ward G)

S.No	Block Code and Name Of Locality	Number		O.Sur No and Letter	Municipal Door No.	Govt,Mitta, Zamindari,Inam	Dry,Wet, Unassessed, Promboke, House-site	Source Of Irrigation and Class	If Double Crop,Rate of Composition	Class and Sort of soil	Taram	Rate per Acre/Hectare		Extent By Town Survey			Assesment		Municipal Register	Adangal (UDS Details)	How the holding is utilised	Remarks
		Sur. Field	Sub Div.									Rs.	Paise	Hectare	Ares	Sq. Meter	Municipal	Govt.				
1	Block : 0021--	17	0	82/1 PT -	-	சர்க்கார்	புறம் போக்கு	-	-	0-	-	0.00		0	19	50.0	-	0.00	-	ஏரிஉள்வாய்	ஏரிஉள்வாய்	- TR DT: 06-12-2017

Certified that the above is a true extract from the Town Survey Land Register maintained in the Taluk.

மின் கையொப்பம் / Digital Signature : 06-12-2017

பெயர் / Name : Vijayalakshmi V

பதவி / Designation : Tahsildar

இடம் / Place : ஆவடி வட்டம் / Avadi, திருவள்ளூர் மாவட்டம் / Tiruvallur

குறிப்பு / Remarks :



- மேற்கண்ட தகவல் / சான்றிதழ் நகல் விவரங்கள் மின் பதிவேட்டிலிருந்து பெறப்பட்டவை. இவற்றை தாங்கள் <https://eservices.tn.gov.in> என்ற இணைய தளத்தில் **URB/01/12/001/007/0021/17/0** என்ற குறிப்பு எண்ணை உள்ளீடு செய்து உறுதி செய்துகொள்ளவும்.
The above information / certificate details are generated from Digital records. This can be verified at the eServices portal <https://eservices.tn.gov.in> by giving the reference number **URB/01/12/001/007/0021/17/0**
- இத் தகவல்கள் 07-02-2024 அன்று 06:54:51 PM நேரத்தில் அச்சடிக்கப்பட்டது.
The certificate was printed on 07-02-2024 at 06:54:51 PM
- கைப்பேசி கேமராவின் 2D barcode படிப்பான் மூலம் படித்து 3G/GPRS வழி இணையதளத்தில் சரிபார்க்கவும்
Scan with 2D Barcode reader of mobile phone camera and check on website using 3G/GPRS



**CERTIFICATE
EXTRACT FROM THE TOWN SURVEY LAND REGISTER**

District : Tiruvallur

Taluk : Avadi

Town : Avadi

Ward : 024 Vilinjiampakkam (Ward G)

S.No	Block Code and Name Of Locality	Number		O.Sur No and Letter	Municipal Door No.	Govt,Mitta, Zamindari,Inam	Dry,Wet, Unassessed, Promboke, House-site	Source Of Irrigation and Class	If Double Crop,Rate of Composition	Class and Sort of soil	Taram	Rate per Acre/Hectare		Extent By Town Survey			Assesment		Municipal Register	Adangal (UDS Details)	How the holding is utilised	Remarks
		Sur. Field	Sub Div.									Rs.	Paise	Hectare	Ares	Sq. Meter	Municipal	Govt.				
1	Block : 0019--	6	2	100 -		சர்க்கார்	புறம் போக்கு		-	0-		0.00		0	75	0.0	-	0.00	-	ஏரிஉள்வாய் -	ஏரிஉள்வாய்	- TR DT: 06-12-2017

Certified that the above is a true extract from the Town Survey Land Register maintained in the Taluk.

மின் கையொப்பம் / Digital Signature : 06-12-2017

பெயர் / Name : Vijayalakshmi V

பதவி / Designation : Tahsildar

இடம் / Place : ஆவடி வட்டம் / Avadi, திருவள்ளூர் மாவட்டம் / Tiruvallur

குறிப்பு / Remarks :



- மேற்கண்ட தகவல் / சான்றிதழ் நகல் விவரங்கள் மின் பதிவேட்டிலிருந்து பெறப்பட்டவை. இவற்றை தாங்கள் <https://eservices.tn.gov.in> என்ற இணைய தளத்தில் **URB/01/12/001/007/0019/6/2** என்ற குறிப்பு எண்ணை உள்ளீடு செய்து உறுதி செய்துகொள்ளவும்.
The above information / certificate details are generated from Digital records. This can be verified at the eServices portal <https://eservices.tn.gov.in> by giving the reference number **URB/01/12/001/007/0019/6/2**
- இத் தகவல்கள் 07-02-2024 அன்று 06:53:02 PM நேரத்தில் அச்சடிக்கப்பட்டது.
The certificate was printed on 07-02-2024 at 06:53:02 PM
- கைப்பேசி கேமராவின் 2D barcode படிப்பான் மூலம் படித்து 3G/GPRS வழி இணையதளத்தில் சரிபார்க்கவும்
Scan with 2D Barcode reader of mobile phone camera and check on website using 3G/GPRS



**CERTIFICATE
EXTRACT FROM THE TOWN SURVEY LAND REGISTER**

District : Tiruvallur

Taluk : Avadi

Town : Avadi

Ward : 024 Vilinjiampakkam (Ward G)

S.No	Block Code and Name Of Locality	Number		O.Sur No and Letter	Municipal Door No.	Govt,Mitta, Zamindari,Inam	Dry,Wet, Unassessed, Promboke, House-site	Source Of Irrigation and Class	If Double Crop,Rate of Composition	Class and Sort of soil	Taram	Rate per Acre/Hectare		Extent By Town Survey			Assesment		Municipal Register	Adangal (UDS Details)	How the holding is utilised	Remarks
		Sur. Field	Sub Div.									Rs.	Paise	Hectare	Ares	Sq. Meter	Municipal	Govt.				
1	Block : 0019--	6	1	80 -		சர்க்கார்	புறம் போக்கு		-	0-		0.00		25	60	50.0	-	0.00	-	ஏரி -	ஏரி	- TR DT: 06-12-2017

Certified that the above is a true extract from the Town Survey Land Register maintained in the Taluk.

மின் கையொப்பம் / Digital Signature : 06-12-2017

பெயர் / Name : Vijayalakshmi V

பதவி / Designation : Tahsildar

இடம் / Place : ஆவடி வட்டம் / Avadi, திருவள்ளூர் மாவட்டம் / Tiruvallur

குறிப்பு / Remarks :



- மேற்கண்ட தகவல் / சான்றிதழ் நகல் விவரங்கள் மின் பதிவேட்டிலிருந்து பெறப்பட்டவை. இவற்றை தாங்கள் <https://eservices.tn.gov.in> என்ற இணைய தளத்தில் **URB/01/12/001/007/0019/6/1** என்ற குறிப்பு எண்ணை உள்ளீடு செய்து உறுதி செய்துகொள்ளவும்.
The above information / certificate details are generated from Digital records. This can be verified at the eServices portal <https://eservices.tn.gov.in> by giving the reference number **URB/01/12/001/007/0019/6/1**
- இத் தகவல்கள் 07-02-2024 அன்று 06:50:32 PM நேரத்தில் அச்சடிக்கப்பட்டது.
The certificate was printed on 07-02-2024 at 06:50:32 PM
- கைப்பேசி கேமராவின் 2D barcode படிப்பான் மூலம் படித்து 3G/GPRS வழி இணையதளத்தில் சரிபார்க்கவும்
Scan with 2D Barcode reader of mobile phone camera and check on website using 3G/GPRS